

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 49/TT/2013

Subject : Approval of transmission tariff for Installation of 400/220 kV, 1x315 MVA Auto Transformer at 400/220 kV S/s at Vapi under WR

Date of Hearing : 12.11.2013

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : PGCIL

Respondents : Madhya Pradesh Power Trading Co. Ltd. & 7 others

Parties present : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri B.K. Sahoo, PGCIL
Shri D. Nikhandia, PGCIL

The representative of the petitioner submitted as under:-

- (a) The petition has been filed for determination of transmission tariff for Installation of 400/220 kV, 1x315 MVA Auto Transformer at 400/220 kV S/s at Vapi;
- (b) Investment approval for "Installation of 1x315 MVA, 400/220 kV, Transformer at Vapi was accorded by Board of Directors of PGCIL on 27.9.2011 and the project was to be completed within 15 months from the date of investment approval, i.e., by 1.1.2013. The asset was put under commercial operation on 1.3.2013 after a delay of 2 months;
- (c) Justification for delay has been submitted vide affidavit dated 26.4.2013. The bidder who emerged as L1 was setting up a sub-station for the first time, and hence several meetings were held with L1 bidder regarding tie-ups of technology



and manpower for smooth completion of work. However, there was no bottleneck in power flow due to delay of two months;

(d) There is no cost over-run;

(e) Additional return on equity of 0.5% may be allowed on account of timely completion as per the Annexure II to the 2009 Tariff Regulations;

(f) He requested to allow the transmission tariff as claimed in the petition.

2. None appeared for the respondents.

3. Order in the petition was reserved.

By order of the Commission

Sd/-

(T. Rout)
Chief (Law)